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MA/557/37 in St No: 563/87, OA/340/87, OA/345/87, OA/352/87, OA/386/87, CA/391/87, OA/488/87, OA/527/87, OA/537/87, OA/590/87, OA/629/87, CA/ 24/87, OA/148/87, OA/267/87, MA/332/87 in OA/266/87, OA/278/87, OA/324/87, OA/327/87, OA/332/87, OA/336/87, OA/339/87, OA/13/88, OA/ 18/88, OA/ 19/88, OA/253/87, TA/485/86, TA/426/86, TA/623/86, TA/621/86, TA/1316/86, TA/1340/86, TA/1353/86, TA/1376/86, OA/219/86, OA/234/86, OA/277/86, CA/312/86, OA/435/86, OA/123/87, OA/149/87, CA/152/87, OA/204/87, OA/205/87, MA/124/88 with OA/223/87, OA/225/87, OA/248/87, OA/333/87, OA/334/87, OA/358/87, OA/469/87, OA/508/87, OA/10/88, EA/330/87 with OA/257/87, EA/401/87 with OA/147/87, MA/410/87 with OA/159/87, MA/411/87 with OA/331/87, MA/412/87 with OA/330/87, MA/413/87 with OA/299/87, OA/541/87, OA/363/86, TA/1379/86, OA/274/87, OA/346/87, OA/347/86, OA/478/87, OA/335/87, OA/451/86, OA/22/87, OA/23/87, OA/180/87, OA/622/87, OA/4/88, OA/13/87, OA/437/86, TA/1336/86, TA/1347/86, TA/1381/86, OA/644/87, OA/645/87, OA/ 1/88, OA/14/88, EA/83/88 in OA/522/87, OA/5/88, TA/1346/86, OA/646/87, OA/311/86, OA/139/87, OA/289/87, OA/294/87, TA/608/86, TA/1338/86, TA/1366/36.

CORAM : HON'BLE MR. P.H. TRVEDI : VICE CHAIRMAN
HON'BLE MR. P.M. JOSHI : JUDICIAL MEMBER.

16-2-1988.

The 92 cases filed by different persons against Union of India and Railway Administration are on Board today. They are fixed for hearing with the consent of the advocates representing the parties. The parties' advocates are present and heard Mr. R.M. Vin, Mr. B.R. Kyada and Mr. N.S. Shevde learned advocates for the respondent who represent for all the cases are present. They viz. Mr. Vin, Mr. Kyada and Mr. Shevde state that all the matters cannot be heard together in as they do not involve common questions of law and facts and that each matters has got distinct facts and, therefore, it is required to be argued separately. The learned advocates representing the applicants said that they involve common question of law and facts and all the matters are almost similar and they should be heard together. They further state that the applicants are poor labourers placed in straitation and in these days of draught the matters may be heard expeditiously.

/Contd.....2/

Shri Rajangam Sadaiyan S.C.
Gangman,
Under C.Permanent Way Inspector,
Western Railway, Dholka.

: Petitioner

Versus

1. Union of India
through the
General Manager, Western
Railway, Churchgate,
Bombay.

2. Mr.Purohit or his
Successor in the office,
Western Railway, Divisional Engineer,
Bhavnagar.

3. Mr.Gang or his
Successor in the office,
Assistant Engineer,
Western Railway,
Botad.

: Respondents.

Coram : Hon'ble Mr. P.H. Trivedi

: Vice Chairman

Hon'ble Mr. P.M. Joshi

: Judicial Member

ORAL ORDER

7/7/1989

Per: Hon'ble Mr. P.H. Trivedi

: Vice Chairman

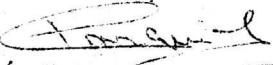
Heard Mr.Y.V.Shah and Mr.R.M.Vin, the learned
advocates for the applicant and the respondents.

Learned advocate for the petitioner does not press
for the relief in terms of sub para B of para-7. So far
as the sub-para A of para-7 is concerned, the relief that
he had sought in terms of his entitlement to the declaration
of temporary status with effect from either the end of
180 or 360 days as the case may be in terms of the reply
given by the respondents in para-5 in which they are
admitted according to the petitioner that the petitioner
was working on Viramgam-Okha-Porbandar (VOP) Project
since 20.4.80 and therefore the temporary status is to be

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2/- In many matters the railway administration has yet to file written statements. They may also produce the documents which may be relevant for the purpose of deciding the cases. Therefore, by consent of the advocates representing the parties it is decided to adjourn the matters and to fix them for hearing on 4-4-1988. The advocates and the parties are given to understand that they will be heard from day to day from 4-4-'88 onwards. If the Railway Administration wants to file replies in cases in which they have not filed they may do so in April and May 1988, with service of copy to the other side failing which no other time will be granted on that ground. Registry to fix the cases accordingly.

TRUE COPY


(C.T. Maniar)
Deputy Registrar(J).

Sd/-
(P.H. TRIVEDI)
VICE CHAIRMAN

Sd/-
(P.M. JOSHI)
JUDICIAL MEMBER

HPC/-.